

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 3281 of 2020**

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Churaman Yadav ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Arvind Kumar Choudhary, Advocate  
For the State : Mr. A.K. Tiwari, A.P.P.  
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02/09.09.2020 Heard Mr. Arvind Kumar Choudhary, learned counsel for the petitioner and Mr. A.K. Tiwari, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Kunda P.S. Case No. 47/2020.

Several tractors and trailers loaded with illegally extracted sand were seized.

The petitioner appears to be the driver of one of the seized tractor and it has been stated by the learned counsel for the petitioner that only for the purpose of construction of a temple the sand was being transported by the petitioner from the riverbed.

However, the extraction and transportation of sand was without any valid authority of law and the petitioner being the driver of the tractor was fully responsible for the said offence and in such view of the matter, therefore, I am not inclined to extend the privilege of anticipatory bail to the petitioner. This application accordingly stands rejected.

**(R. Mukhopadhyay, J.)**